

[English]

**More Powers Sought by Medical Council of India to Enforce Strict Standard of Medical Education**

1867. SHRI RAM BHADUR SINGH : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether it is a fact that the Medical Council of India has sought more powers to be able to enforce strict standards of medical education and deal effectively with colleges not conforming to set norms and if so, the details thereof; and

(b) the reaction of the Government thereto ?

THE MINISTER OF STATE IN THE DEPARTMENT OF HEALTH (SHRI YOGENDARA MAKWANA : (a) Yes, Sir,

(b) The proposals are under consideration.

**Underutilisation of Nagarjunsagar Project**

1868. SHRI BEZHAWADA PAPI REDDY : Will the Minister of IRRIGATION AND POWER be pleased to state :

(a) whether the Nagarjunsagar Project was originally estimated to irrigate 3.5 million hectares;

(b) if so, the details of the achievements as against targets laid down;

(c) whether it is a fact that the capacity is underutilised due to shortage of fund leading to non-extension of the Jawaharlal Nehru Canal by about 160 kms;

(d) whether it is also a fact that completion of the original project (Phase-II) will largely benefit backward area specially small farmers of Nellore and Ongole Districts;

(e) whether Government will complete the Phase-II at the earliest; and

(f) if so, time-frame of its completion ?

THE MINISTER OF IRRIGATION AND POWER (SHRI B. SHANKARANAND) : The Nagarjunsagar Project as approved by the Planning Commission in 1960 envisaged creation of an irrigation potential of 8.34 lakh hectares.

(b) An irrigation potential of about 7.95 lakh ha. is expected to be created by June, 1985.

(c) and (d). The right bank main canal of the Nagarjunsagar Project (Jawaharlal Canal) is being executed by the State Government to its full sanctioned length of about 203 km. The State Government has not submitted any proposals for the extension of the Jawaharlal canal.

(e) and (f). Do not arise.

**Parity in pay Scales of Teachers of Government and Aided Delhi Schools**

1869. SHRI S.M. GURADDI : Will the Minister of EDUCATION be pleased to state :

(a) whether the Supreme Court has served notice to the Government and the Delhi Administration for parity in pay scales and allowance applicable to assistant teachers in the Municipal Corporation;

(b) whether the Post Graduate teachers in the Government and Government aided schools have also made the same plea to have parity with the University teachers for their conducting the XI and XII classes; and

(c) if so, whether the Government have accepted the demand ?

THE MINISTER OF EDUCATION (SHRI K.C. PANT) : (a) Yes, Sir,

(b) Yes, Sir.